

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1391 of 2019

IN THE MATTER OF:

Nayan N Raheja

...Appellant

Versus

Catalyst Trusteeship Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. Raghuveer Kapur, Ms. Manmeet Kaur, Mr. Yashvardhann Bandi and Mr. Gaurav Mitra, Advocates.

**For Respondents: Mr. Atul Sharma, Ms. Arveena Sharma and Mr. K. Datta, Advocates for R-1.
Ms. Nikshubha Sethi (RP)**

ORDER
(Virtual Mode)

19.03.2021 In terms of the order dated 23.02.2021 Hard Copy of Rejoinder has been filed by the Appellant which is taken on record. Written Submissions have been filed by the parties which are also taken on record.

2. The Leaned Counsel for the Appellant informs this Appellate Tribunal that Section 12A of the IBC petition has been filed before the 'Committee of Creditors' (for short CoC). Learned Counsel for the Respondent on the other hand opposed this submission and submitted that earlier Section 12A of the IBC petition has been rejected by the CoC.

3. Be that as it may, one chance is given to the Appellant to resolve the matter in terms of Section 12A of the IBC.

4. Pleadings are complete.

5. List the Appeal 'For Hearing' on **20th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)